

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3991
ANSWERED ON:21.04.2008
RELEASE OF INFORMATION
Adsul Shri Anandrao Vithoba

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Central Information Commission (CIC) has asked his Ministry to spell out the details and records to be revealed to the public at large;
- (b) if so whether the CIC has also asked the Defence Ministry to outline a de-classification for release of information in public domain; and
- (c) If so, the response of the Government thereto?

Answer

MINISTER OF DEFENCE(SHRI A.K. ANTONY)

(a) to (c): The Central Information Commission (CIC) has forwarded a copy of decision NooCIC/WB/A/2007/01192, dated 31st December, 2007 in which CIC have recommended that the Indian Armed Forces build up their storehouse of information as mandated under Section 4(1) of the Right to Information Act, 2005. However, the said decision does not ask for declassification of any information for release in public domain. The recommendation of CiC will be examined by Government.